

**NATIONAL COMPANY LAW TRIBUNAL  
HYDERABAD BENCH  
COURT HALL NO:II  
SPECIAL BENCH(Video Conference)**

**CORAM: HON'BLE MADAN BHALCHANDRA GOSAVI – MEMBER JUDICIAL  
HON'BLE VEERA BRAHMA RAO AREKAPUDI-MEMBER TECHNICAL**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF NATIONAL COMPANY LAW TRIBUNAL,  
HYDERABAD BENCH, HELD ON 05.03.2021 AT 10:30 AM THROUGH VIDEO CONFERENCE

TRANSFER PETITION NO.	
COMPANY PETITION/APPLICATION NO.	CP(IB) No.84/7/HDB/2020
NAME OF THE COMPANY	Ramky Infrastructure Ltd
NAME OF THE PETITIONER(S)	Indian Overseas Bank
NAME OF THE RESPONDENT(S)	Ramky Infrastructure Ltd
UNDER SECTION	7 of IBC

**Counsel for Petitioner(s):**

Name of the Counsel(s)	Designation	E-mail & Telephone No.	Signature

**Counsel for Respondent(s):**

Name of the Counsel(s)	Designation	E-mail & Telephone No.	Signature

**ORDER**

Learned counsel for the Financial Creditor appeared.

Learned counsel for the Corporate Debtor appeared.

We have perused the record that, the Hon'ble High Court issued the interim order stating that R1 i.e., Bank shall not take any coercive steps against the Petitioner i.e., Corporate Debtor.

Senior learned counsel for the Corporate Debtor submitted that stay is still continued. The statement has not been contrived by learned counsel for the Financial Creditor. In view of this, Matter stands adjourned to 25.03.2021.



**MEMBER TECHNICAL**



**MEMBER JUDICIAL**